

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION No: 88 of 2025

In the matter of:

DEVIDAS KHATRI

... APPLICANT

VERSUS

UNION OF INDIA AND OTHERS

... RESPONDENTS

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Respondent No. 12
(Waste Recycling Studio)

Through



Girish Kaul/Anshuman Sharma/Ravinder Rawat
(D/2396/99) (D/2918/99) (D/1155/2000)

Advocates

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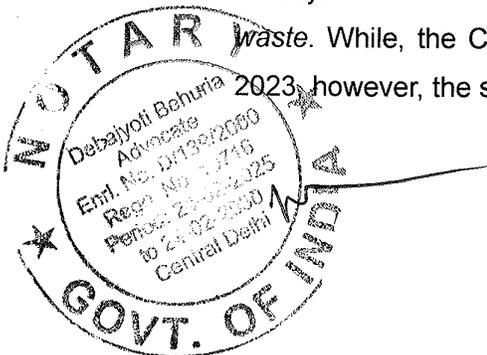
... RESPONDENTS

Reply affidavit on behalf of the Respondent No.12

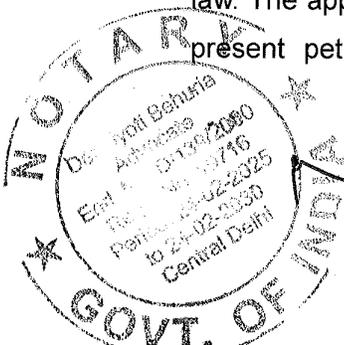
I, Sameer Verma, S/o Late Sh. O P Verma, Partner of M/s. Waste Recycling Studio, (Respondent no. 12 in the present proceedings), having its working Unit at Plot no. 347, Sector-3, Phase-2, IMT Bawal, Rewari, Haryana, presently in Delhi, do hereby solemnly state and affirm as under :

Preliminary Submissions:

1. It is the humble submission of the Respondent no. 12 that the applicant in the present Original Application, claims to be concerned with failure of authority—the Central Pollution Control Board (**CPCB**) to *physically verify E-Waste producers, Recyclers, Refurbishers and Manufacturers, after granting registrations under the E-Waste (Management) Rules, 2022 ("EWMR")*, which according to the Applicant has resulted in *unauthorised recycling/collection/dismantling units, burning, selling of E-waste on the road side/Bank of rivers in violation of EWMR and Environment Protection Act ("EP Act")*. The applicant also claims that unchecked rapid increase in the number of recyclers has resulted *into unscientific disposal of e waste and trading of E-waste*. While, the CPCB has introduced SOPs for E-waste recycling in July 2023, however, the same, are not being followed.



2. The applicant also claims that the '*Guidelines for Determination of Processing Capacity of E-waste Recycling Facility by SPCBs/PCCs*' clearly directs the State Pollution Control Board (**SPCB**) to verify the plants and machineries processing capacity and other supporting facilities and then only grant CTO specifying capacity (Tonnes per annum) based on such verification.
3. The applicant also claims that while CPCB vide its notification dated 09th September 2024 issued 'Environment Compensation Guidelines' under the EWMR, however, the SPCBs have failed to act accordingly to the CPCB guidelines against the defaulters.
4. The applicant admittedly approached this Hon'ble Tribunal earlier in OA number 47 of 2025, which was disposed by this Hon'ble Tribunal vide its order dated 30th January 2025, whereby the applicant was granted liberty to file a fresh application disclosing instances relating to online registration of E-waste collection/recycling centres without physical verification and after impleading E-waste recycling centres which had been illegally granted registrations without following the due process. It was expected that the Applicant will address the issues of illegally mushroomed unorganised units that are working without the registration, licenses, authorizations and consents of the authorities and are plaguing the recycling industry generally as well as posing serious threats to environment. Instead, the applicant has a randomly, without any due diligence, or application of mind, made the answering Respondent No. 12 a party in the proceedings, despite the fact that the answering Respondent has all the requisite permissions and licenses which are public document available for inspection.
5. In view of the background of the matter it is most humbly submitted that the present application is devoid of merits as against the answering respondent number 12. The answering Respondent No. 12 has been granted necessary registration by CPCB under EWMR after following due process prescribed in law. The applicant has made the answering Respondent No. 12 a party to the present petition without any verification whatsoever of the registrations,



authorizations and permissions and the same is liable to be dismissed with cost as against the answering Respondent No.12.

6. Respondent No. 12, wishes to bring the following facts, including record of necessary registration, authorisations, licenses and inspections to the notice of this Hon'ble Tribunal:-

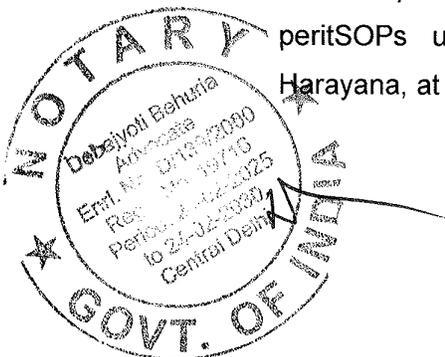
6.1 Respondent No.12, is an unregistered Partnership firm and is currently, inert-alia, engaged in the business of recycling of E-waste, under the name and style of Ms/. Waste Recycling Studio.

6.2 Respondent No. 12 was granted relevant Consent to Establish (CTE) by the Regional Officer, Dharuhera of the Haryana State Pollution Control Board (HSPCB), vide certificate No.HSPCB/Consent/:320220923REWCTE19214000, dated 10/03/2023. The CTE is annexed hereto as **Annexure -1**.

6.3 The Respondent no. 12 was granted Consent to Operate (CTO) by Haryana State Pollution Control Board (HSPCB), through the Regional Office at Rewari vide certificate No. HSPCB/Consent/ : 320220923REWCTO35418458, dated:28/04/2023. The Certificate is already annexed to the reply/report of HSPCB filed before this Hon'ble Tribunal, at pages 730-733.

6.4 The Respondent no. 12 was granted authorisation for generation, collection, storage, transportation, under Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 by Haryana State Pollution Control Board (HSPCB), through the Regional Office at Rewari, vide certificate No.:HWM/REW/2023/18721916, dated 26/05/2023. The Certificate is annexed hereto as **Annexure -2**.

6.5 The Respondent No.12 was registered on the portal of CPCB as per SOPs under EWMR, vide Recycler ID no. 5325, in Rewari, Haryana, at the address of the Unit. A screen shot showing registration



of the Respondent No.12 with CPCB is annexed hereto as **Annexure-3**.

6.6 The unit of the Respondent No.12 was spot inspected for necessary compliances on 25th June 2025 by the HSPCB. The inspection report is already annexed to the reply/report of HSPCB filed before this Hon'ble Tribunal, at pages 546-559.

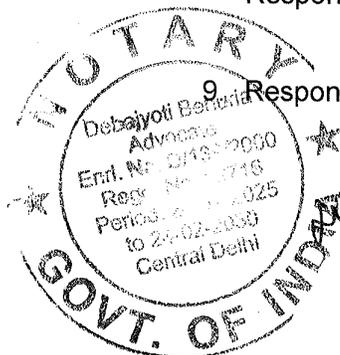
6.7 Besides the above inspection reported by HSPCB, the Unit of the Respondent No. 12 is and has been regularly getting inspected by HSPCB, for necessary compliances, throughout its course of business. A chart containing record of some of the inspection visits by HSPCB officials, along with record of their visit in the visitors register (wherever available), maintained by the respondent number 12 at its Unit is annexed hereto as **Annexure -4(Colly.)**.

7. It is therefore submitted before this Hon'ble Tribunal that the present application as against Respondent No.12 is not maintainable in law as well as facts. It is submitted that the applicant in the previous Application filed by him was granted liberty to array such private Respondents in the petition who are in violation of law under the EWMR. The applicant however has not done any due diligence before making the Respondent No.12, who is compliant in every manner under extant law, as a party to the present proceedings causing unnecessary hardship to the answering Respondent. The present petition against the answering respondent is, therefore, liable to be summarily rejected with costs.

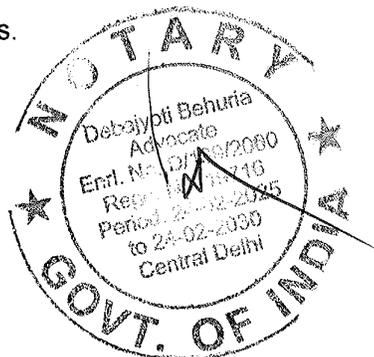
Reply on merits:

8. Paragraph numbers 1 to 3 are a matter of record and need no reply from the Respondent no.12.

9. Respondent no.12's reply to the brief facts of the case are as follows:



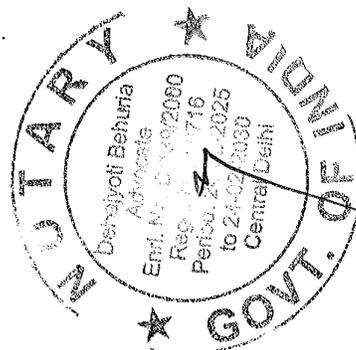
- 9.1 The contents of sub-paragraph 4.1 of the Original Application are a matter of record and need no reply from the Respondent no. 12. The answering Respondent, however, craves leave to refer to the same and rely on its true import and interpretation at the time of arguments in the matter.
- 9.2 The contents of sub-paragraph 4.2 of the Original Application are a matter of record and need no reply from the Respondent no. 12. The answering Respondent, however, craves leave to refer to the same and rely on its true import and interpretation at the time of arguments in the matter.
- 9.3 The contents of sub-paragraph 4.3 of the Original Application are a matter of record and need no reply from the Respondent no. 12. The Applicant may be put to strict proof of the averments made in the sub-paragraph under reply. The answering Respondent further craves leave to refer to the records, laws, rules and regulations referred in the paragraph under reply and rely on its true import and interpretation at the time of arguments in the matter.
- 9.4 In reply to the contents of sub-paragraph 4.4 of the Original Application, it is submitted that the allegations made in the paragraph under reply are vague and baseless. The Applicant be put to strict proof of the same. The Applicant has raised generic and historical objections, to address which these set of regulations in question were indeed formulated. Further, as far as the Respondent no. 12 is concerned, it is a registered recycler and is in compliance of all relevant rules and regulations, and the facility operated by the answering Respondent has been subject to requisite inspections by the HSPCB after grant of the license on more than 6 (six) occasions, throughout the course of its business.



For the same reason, it is specifically denied in respect of the answering Respondent that its unit is in any manner responsible for or is engaged in pollution or contamination as alleged in the paragraph under reply. On the contrary, it is submitted that the unit of the Respondent is doing its duty properly and in conformity and compliance of the EMWR and other applicable laws.

- 9.5 In reply to the contents of sub-paragraph 4.5 of the Original Application, it is submitted that the allegations made in the paragraph under reply are vague and baseless. The Applicant be put to strict proof of the same. It is submitted that as far as the Respondent no. 12 is concerned, it is a registered recycler and is in compliance of all relevant laws, regulations, and SOPs and processes prescribed under the same and hence engaged in only scientific disposal of E-waste.
- 9.6 The contents of sub-paragraph 4.6 of the Original Application are a matter of record and need no reply from the Respondent no. 12. The answering Respondent further craves leave to refer to the judgment quoted in the paragraph under reply and rely on its true import and interpretation at the time of arguments in the matter.
- 9.7 The contents of sub-paragraph 4.7 of the Original Application are a matter of record and need no reply from the Respondent no. 12, as far as the guidelines issued by CPCB and the process of registration is concerned. The answering Respondent further craves leave to refer to the rules, regulations and guidelines mentioned in the paragraph under reply and rely on its true import and interpretation at the time of arguments in the matter.

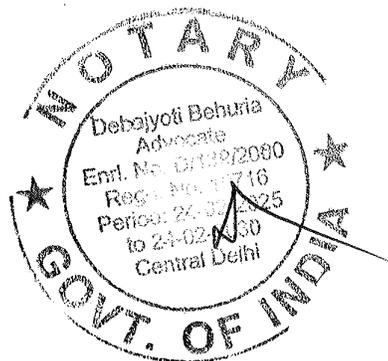
It is further submitted that as far as answering Respondent is concerned, all licenses, registrations and grant of CTO has been done after following due processes of law, as prescribed by the statute and CPCB.



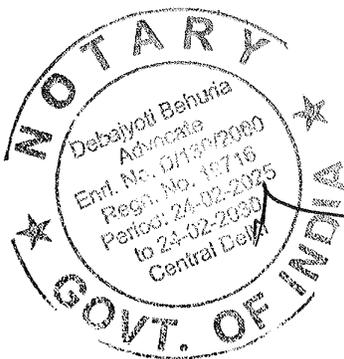
- 9.8 In reply to the contents of sub-paragraph 4.8 of the Original Application, it is submitted that the allegations made in the paragraph under reply are vague and generic. The Applicant be put to strict proof of the same. It is submitted that as far as the Respondent no. 12 is concerned, it is not in default of any rules or regulations including the Environment Compensation Guidelines under the E-Waste (Management) Rules, 2022.
- 9.9 The contents of sub-paragraph 4.9 of the Original Application are a matter of record, and the Respondent no. 12 further craves leave to refer to the same at the time of arguments in the matter. It is also specifically submitted that a perusal of the order dated 30.01.2025 passed by this Hon'ble Tribunal in OA No. 47 of 2025, makes it abundantly clear that the Applicant/Petitioner has still not complied with the directions passed therein, in so far as it has failed to specifically mention in the present Petition, as to which parties have been granted registration of e-waste collection/recycling without physical verification, nor has the Applicant specifically pointed out E-waste recycling centres which have been granted registrations without following due process.

Further, the answering Respondent being in compliance of all requisite rules, regulations and SOPs, is not in violation of any law for time being in force and hence it is malafide on behalf of the Petitioner to have impleaded the answering Respondent as a party in these proceedings. As mentioned in the preliminary objections herein above, the answering Respondent ought to be deleted from the array of parties, having been wrongly impleaded in these proceedings without any cause of action against the same.

Reply to Grounds



10. In reply to Ground 1 of the Original Application, it is submitted that the same are a matter of record, however, the same have no relevance or application to the Respondent no. 12, who has been granted licenses and certificates as per prescribed laws, rules and regulations and not in violation or non-compliance of any law for time being in force.
11. The contents of Ground 2 of the Original Application are generic in nature, however the same have no relevance or application to the Respondent no. 12, who has been granted licenses and certificates as per prescribed laws.
12. The contents of Ground 3 of the Original Application do not pertain to the Respondent no. 12, which is an organised unit, duly licensed by the authorities.
13. The contents of Ground 4 of the Original Application have no relevance or application to the Respondent no. 12, which is a duly licensed unit operating from a designated industrial area, and has all the ability and resources prescribed under relevant laws and SOPs issued by CPCB.
14. The contents of Ground 5 of the Original Application have no relevance or application to the Respondent no. 12, which is a duly licensed unit complying with all rules and regulations and the facility operated by the answering Respondent has been subject to requisite inspections / physical verification by HSPCB after grant of the license on more than 6 (six) occasions.
15. In reply to Ground 6 the Respondent no. 12 craves leave to answer to and rebut any additional ground pertaining to the answering Respondent at the time the same is raised against it.
16. Paragraphs of Limitation, Court Fee etc. (paragraphs 5 to 7) being legal and technical in nature need no reply from this answering Respondent.



PRAYER

Prayer clause of the original Application is denied as against the Respondent no. 12 and it is submitted that the original Application may be kindly dismissed with costs against the Respondent no.12, OR in the alternative, name of the Respondent no.12 be deleted form the array of parties, and any other or further order in favour of the Respondent no.12 and against the Applicant/Petitioner may be passed, in the matter.

It is prayed accordingly.

For Waste Recycling Studio

DEPONENT
Partner

VERIFICATION

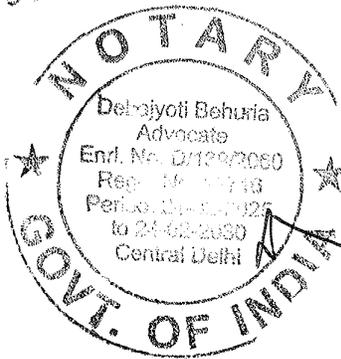
06 OCT 2025

Verified at New Delhi on this ____ day of October 2025 that the contents of the above affidavit are true and correct to the best of my knowledge. No part of it is false and nothing material has been concealed therefrom.

For Waste Recycling Studio

DEPONENT Partner

I identified the deponent who has signed in my presence.



CERTIFIED THAT THE DEPONENT
Shri/Smt./Ks.....
S/o, W/o R/o.....
Identified by.....
Has.....
Delhi.....
That the..... which
have been read & explained to him/her
are true & correct to his/her knowledge

06 OCT 2025


HARYANA STATE POLLUTION CONTROL BOARD


**Lala Nemi Chand Singhal Enc.Sohna Road, Near
Hanuman Mandir,Dharuhera Ph. 01274-244440-41(O)**

Email:- hspcbrodr@gmail.com

Website: www.hrocmmns.nic.in E-Mail - hspcbho@gmail.com

Telephone No.: 0172-2577870-73

No. HSPCB/Consent/ : 320220923REWCTE19214000

Dated:10/03/2023

To.

**M/s : Waste Recycling Studio
Plot No 347,Sector-3,Phase 2nd ,IMT Bawal (Haryana)
REWARI
123501**

Sub. : Grant of consent to Establish to M/s Waste Recycling Studio

Please refer to your application no. 19214000 received on dated 2023-01-30 in regional office Dharuhera.

With reference to your above application for consent to establish,M/s Waste Recycling Studio is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR/WATER
Period of consent	10/03/2023 - 09/03/2028
Industry Type	Common treatment and disposal facilities(CETP, TSDF, E- waste recycling, CBMWTF, effluent conveyance project, incinerator, solvent/acid recovery plant, MSW sanitary land fill site)
Category	RED
Investment(In Lakh)	956.11621
Total Land Area (Sq. meter)	7875.0
Total Builtup Area (Sq. meter)	2486.0
Quantity of effluent	
1. Trade	0.05 KL/Day
2. Domestic	1.0 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	Sewer
2. Trade	ETP
Permissible Domestic Effluent Parameters	
1. BOD	350 mg/l
2. TSS	600 mg/l
3. pH	5.5.9.0
4. O&G	10
Permissible Trade Effluent Parameters	

1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
4. O&G	10 mg/l
Number of stacks	2
Height of stack	
1. Compressor cutting / component removing	17 Meters
2. Furnace	20 Meters
Permissible Emission parameters	
1. SPM	80 mg/m ³
2. NOX	50 mg/m ³
3. SOX	50 mg/m ³
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. Furnace	TPH
Type of Fuel	
1. Electricity	Kilowatt/day

HARYANA STATE

Regional Officer, Dharuhera

Haryana State Pollution Control Board.

Terms and conditions

1. The industry has declared that the quantity of effluent shall be 1.05 KL/Day i.e 0.05KL/Day for Trade Effluent, 0 KL/Day for Cooling, 1.0 KL/Day for Domestic and the same should not exceed .
2. The above 'Consent to Establish' is valid for 60 months from the date of its issue to be extended for another one year at the discretion of the Board or till the time the unit starts its trial production whichever is earlier. The unit will have to set up the plant and obtain consent during this period.
3. The officer/official of the Board shall have the right to access and inspection of the industry in connection with the various processes and the treatment facilities being provided simultaneously with the construction of building/machinery. The effluent should conform the effluent standards as applicable
4. That necessary arrangement shall be made by the industry for the control of Air Pollution before commissioning the plant. The emitted pollutants will meet the emission and other standards as laid/will be prescribed by the Board from time to time.
5. The applicant will obtain consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act,1981 as amended to-date-even before starting trial production
6. The above Consent to Establish is further subject to the conditions that the unit complies with all the laws/rules/decisions and competent directions of the Board/Government and its functionaries in all respects before commissioning of the operation and during its actual working strictly.
7. No in-process or post-process objectionable emission or the effluent will be allowed, if the scheme furnished by the unit turns out to be defective in any actual experience

8. The Electricity Department will give only temporary connection and permanent connection to the unit will be given after verifying the consent granted by the Board, both under Water Act and Air Act.
9. Unit will raise the stack height of DG Set/Boiler as per Board's norms.
10. Unit will maintain proper logbook of Water meter/sub meter before/after commissioning.
11. That in the case of an industry or any other process the activity is located in an area approved and that in case the activity is sited in an residential or institutional or commercial or agricultural area, the necessary permission for siting such industry and process in an residential or institutional or commercial or agricultural area or controlled area under Town and Country Planning laws CLU or Municipal laws has to be obtained from the competent Authority in law permitting this deviation and be submitted in original with the request for consent to operate.
12. That there is no discharge directly or indirectly from the unit or the process into any interstate river or Yamuna River or River Ghaggar.
13. That the industry or the unit concerned is not sited within any prohibited distances according to the Environmental Laws and Rules, Notification, Orders and Policies of Central Pollution control Board and Haryana State Pollution Control Board.
14. That of the unit is discharging its sewage or trade effluent into the public sewer meant to receive trade effluent from industries etc. then the permission of the Competent Authority owing and operating such public sewer giving permission letter to his unit shall be submitted at time of consent to operate.
15. That if at any time, there is adverse report from any adjoining neighbor or any other aggrieved party or Municipal Committee or Zila Parishad or any other public body against the unit's pollution; the Consent to Establish so granted shall be revoked.
16. That all the financial dues required under the rules and policies of the Board have been deposited in full by the unit for this Consent to Establish.
17. In case of change of name from previous Consent to Establish granted, fresh Consent to Establish fee shall be levied.
18. Industry should adopt water conservation measures to ensure minimum consumption of water in their Process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority for scientific development of previous resource.
19. That the unit will take all other clearances from concerned agencies, whenever required.
20. That the unit will not change its process without the prior permission of the Board.
21. That the Consent to Establish so granted will be invalid, if the unit falls in Aravali Area or non conforming area.
22. That the unit will comply with the Hazardous Waste Management Rules and will also make the non-leachate pit for storage of Hazardous waste and will undertake not to dispose off the same except for pit in their own premises or with the authorized disposal authority.
23. That the unit will submit an undertaking that it will comply with all the specific and general conditions as imposed in the above Consent to Establish within 30 days failing which Consent to Establish will be revoked.
24. That unit will obtain EIA from MoEF, if required at any stage.
25. In case of unit does not comply with the above conditions within the stipulated period, Consent to Establish will be revoked.

26. That unit will obtain consent to operate from the board before the start of product activity.

Specific Conditions

Other Conditions :

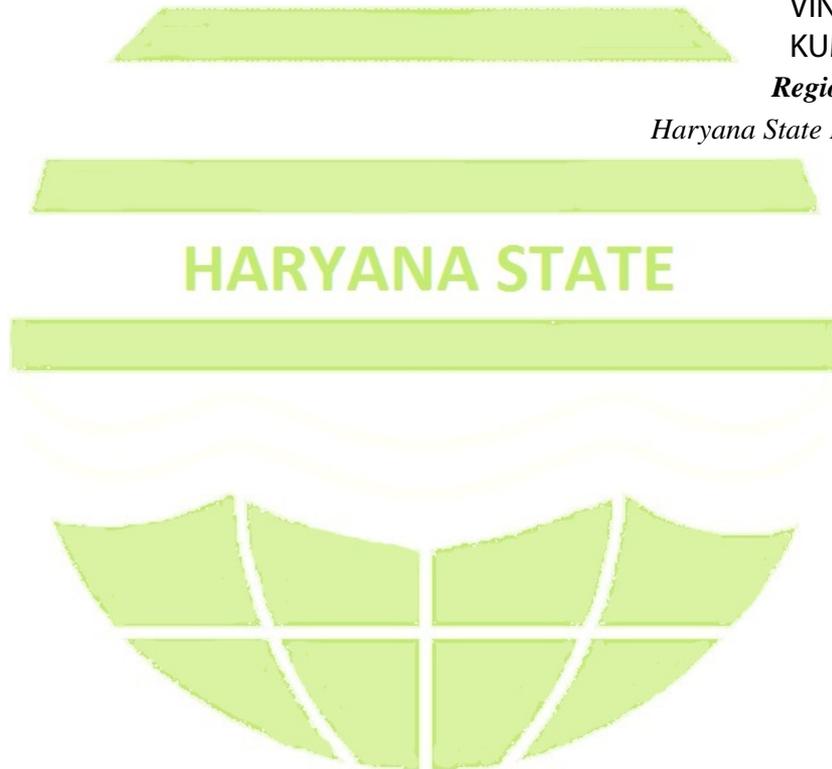
1. Unit will obtain consent to operate before commissioning of the unit. 2. The unit will apply for authorization under HWM Rules separately on portal of the board. 3. Unit will make agreement with authorized recyclers for disposal of hazardous waste 4. Unit will make agreement with authorized TSDF facility for disposal of Bio medical waste/e-waste/hazardous waste/plastic waste etc. 5. Unit will comply with the guidelines of e-waste dismantler/recyclers issued by HSPCB/CPCB/MoeF from time to time. 6. The unit will abide with the directions/guidelines HSPCB/CPCB/ any court decision/ direction of any competent authority. 7. This CTE is prejudice to any action under the provisions of applicable laws / acts / notification / courts order to be taken in respect of any violation at any stage without any claim of the unit. If the unit fails to comply the provisions of water/air act, conditions of CTE, various applicable provisions of concerned departments / agencies / authorities / any relevant decision of court, the consent to establish so granted shall be revoked automatically without giving any notice.

VINOD
KUMAR

Digitally signed by
VINOD KUMAR
Date: 2023.03.10
14:48:56 +05'30'

Regional Officer, Dharuhera

Haryana State Pollution Control Board.





Haryana State Pollution Control Board

Regional Office Rewari, SCO D-6 & D-7, Suncity Commercial Complex, First Floor, A-Block, Sector-6, Rewari-123401. Email- hspcbrodr@gmail.com



No. :HWM/REW/2023/18721916

DT: 26/05/2023

To

M/s Waste Recycling Studio
Plot No 347, Sector-3, Phase 2nd, IMT Bawal (Haryana)
Rewari

Sub: Grant of Authorization under Hazardous and Other Wastes(Management & Transboundary Movement) Rules, 2016

- Reference of application:18721916 dated: 26/05/2023
- Sameer Verma of Waste Recycling Studio is hereby granted an authorization for generation, collection, storage, transportation on the premises situated at Plot No 347, Sector-3, Phase 2nd, IMT Bawal (Haryana)

HARYANA STATE

Details of Authorization

S.No.	Name of process and Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity
1	Industrial operations using mineral/synthetic oil as lubricant in hydraulic systems or other applications, Used/spent oil	Recovery and Reuse-Authorized recyclers	0.2 KL/Annum
2	Electronic Industry, Process residues and waste	Recovery and Reuse-Authorized recyclers	0.5 T/Annum
3	Hazardous waste treatment processes, e.g. pre-processing, incineration and concentration, Sludge From wet scrubbers	Recovery and Reuse-Authorized recyclers	0.2 T/Annum

- The authorization shall be valid for a period of 01/04/2023 to 30/09/2025
- The authorization is subject to the following general and specific conditions :-

- (i) **1. Unit will comply all the applicable Law/Acts/CPCB directions under the HOWM, Rules 2016 time to time and will renew license with authorized TSDF/recycler before expiry. 2. Unit will submit Annual Return under HWM, Rules timely. 3. Unit will generate hazardous waste manifest through HROCMMS portal. 4. Unit will comply all applicable Laws/ Acts/ Rules/Directions/ Guidelines amended time to time by the competent Authority/ Hon'able court issued in reference to the said project. 5. This authorization under HWM, Rules is granted without prejudice to the action to be taken against the unit under the provisions of applicable laws / acts / notification / courts order/not obtaining authorization under HOWM, rules previously or in respect of made any past violation at any stage without any claim of the unit.**

**Regional Officer Rewari
For Haryana State Pollution Control Board**

Conditions of Authorization:

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorised change is personnel equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of this authorization.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. An application for the renewal of an authorization shall be made as laid down under these Rules.
8. Any other conditions for compliance as per the guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time.
9. Annual return shall be filed by June 30 th for the period ensuring 31 st March of the year.

Digitally signed by VINOD
VINOD KUMAR
Date: 2023.05.26 12:43:16
+05'30'

**Regional Officer Rewari
For Haryana State Pollution Control Board**

eprewaste.cpcb.gov.in/#/dashboard-view/recycleApplicationGranted

Dashboard View > Recycler Registration Granted List

States: Select State Districts: Select District Apply

Download Excel Download PDF

Recycler Registration Granted List waste recycling studio

Recycler ID	Recycler Name	State	District	Capacity under CTO (MT/Year)	Address	Items
5325	WASTE RECYCLING STUDIO	HARYANA	Rewari	5670	Plot No-347, Sector-3, Phase-2, IMT Bawal, Rewari, Haryana, 123501 Bawal 123501	

शिवरा		आगन्तुक विवरणिका			JANUARY 2024				GATE REGISTER		69
दिनांक	क्रमांक	आगन्तुक का नाम	पता	आगमन का उद्देश्य	पेटीकारों अधिकारी/ व्यक्तियों का नाम	आगमन का समय	प्रस्थान का समय	समय है क्या	आगन्तुक के हस्ताक्षर	सुरक्षा अधिकारी के हस्ताक्षर	टिप्पणी
Date	S. No.	Name of Visitor	Address	Purpose of Visit	Person to be visited	Time In	Time Out	Whether	Signature of Visitor	Signature of Security Incharge	Remarks
11.01.24	1575	Mobile:	H.R. Govt Rewari	Visit		11:30	12:30				Vikash
-do-	1578	Mobile: 7015946398	Nawal	plunij	Nijaj	13:10	13:20				R
12.1.24	1577	Kishan Soni Mobile: 9887295717	Jaipur	official	Amit	11:10	12:20		Kishan		Vikash
15.1.24	1580	Ranveer SHARMA Mobile: 82447802595	Bhiwadi R93	OFF.	Amit AK	14:35	15:05				Vikash
16.1.24	1581	Amit Mobile: 80101309073	Hsind Bawal	off	Visit	12:10	12:15		Amit		Vikash
19.1.24	1582	Amit Kumar Mobile: 8655985011	Rewari	office		16:10	16:45				Vikash
20.1.24	1583	Amit Ranveer Mobile: 8210446796	Delhi	off		14:50	15:00				Vikash
3-1.24	1584	Lalit Mobile: 9818964575	Rewari	office		11:30	17:30				Vikash
1.24	1585	Kishan Soni Mobile: 9887295717	Jaipur	official		17:10	17:50	-	Kishan		Vikash
1.24	1586	Amit Kumar	Rewari	WRS		11:40	18:30				

15/4/23	1329	Runeet + 2 Mobile: 878 8569589	Bawal	off	Mr. Khillan Sia.	11:00 - 13:10	NO		Sanwaly
07/04/23	1330	Anil Mobile: 9728018573	Patuhora	off	Mr. Deepchand	08:35 - 08:40	NO	Anil	Sanwaly
07/04/23	1331	Anil Mobile: 9728018573	Patuhora	off	Mr. Deepchand	11:25 - 11:35	NO	Anil	Sanwaly
08/04/23	1332	Mukesh Kumar Mobile: 9671843973	Patuhora	Collect of Samples	Mr. Nataraj G.	11:40 - 11:50	NO		Sanwaly
10/04/2023	1333	Mr. Harish K. (S.D.O) Patuhora Central Mobile: 09410010010	Bawal (for Plateau checking) Pollution Depth Bawal	Official Works	Mr. Khillan Sr. Mr. Ajay Sr. (or) Mr. Tanuj Sr.	14:47 - 15:20	NO	Rajendra	Sanwaly
12/04/23	1334	Mr. Kishan Sr. Mobile: 7056598248	(for construction work)		Mr. Khillan Sr.	11:10 - 11:50	NO		Sanwaly
12/04/23	1335	Ram Bhagat Mistry +1 Mobile: 07724841312	Bawal	Mistry	Mr. Khillan Sr.	10:15 - 17:30	NO		Sanwaly
13/04/23	1336	Ram Bhagat Mistry +1 Mobile: 07724841312	Bawal for Construction works	Mistry	Mr. Khillan Sr. (or) Bhagat Sr.	08:50 - 17:30	NO		Sanwaly
14/04/23	1337	Ram Bhagat Mistry +01 Mobile: 07724841312	Bawal	Mistry	Mr. Khillan Sr. Mr. Bhagat Sr.	09:30 - 17:30	NO		Sanwaly
14/04/23	1338	Bhim Singh +1 Mobile: 9812061672	Bawal	off	Mr. Anand Sr.	10:50 - 11:05	NO	Bhim Singh	Sanwaly
14/04/23	1339	Gajendra Kumar Mobile: 0006423706	Delhi	off	Mr. Bhagat	17:30 - 12:55	NO		Sanwaly
14/04/23	1340	Mukesh Kumar Mobile: 9671843973	Patuhora	Garbage to fire	Mr. Nataraj G.	16:25 - 16:30	NO		Sanwaly
15/04/23	1341	Ram Bhagat Mistry +1 Mobile: 07724841312	Bawal - for construction works	construction works	Mr. Khillan Sr. (or) Mr. Bhagat G.	08:45 - 17:30	NO		Sanwaly
16/04/2023	1342	Ram Bhagat Mistry +1 Mobile: 07724841312	do	do	do	08:50 - 17:30	NO		Sanwaly
20/4/23	1343	Bhaola + 3 Part Mobile: 9515154152	Bawal	do	do	09:00 - 17:30	NO		Sanwaly
20/4/23	1344	Vikram Mobile: 08153-55016	Mandiga Bindgar	do	do	12:10 - 16:25	NO		Sanwaly
20/4/23	1345	Mukesh K	Patuhora						Sanwaly

HSPCB visits at Unit of Respondent no.12

Sr.No.	Date / Month of Visit	Officer/Desgnation	Remarks
1	November/December 2021	Sh. Harish Kumar, SDO	
2	Aug-22	Sh. Anuj	
3	10-04-2023	Sh. Harish Kumar, SDO	Visitor register entry Available
4	11-01-2024	Ms. Anju Rani	Visitor register entry Available
5	Nov-24	Sh. Harish Kumar, SDO	
6	25-06-2025	Sh. Deepak Verma, SDO	Visitor register entry Available

VAKALATNAMA
In the Hon'ble National Green Tribunal, Principal Bench, New Delhi
Original application No. 88 OF 2025

IN THE MATTER OF :

Devidas Khatri . . . Applicant
 Vs.
 UOI (through. Secy. MOWEF & CC) and ors. . . Respondents

KNOW all to whom these present shall come that I, Sameer Verma, Partner & authorised signatory of M/s. Waste Recycling Studio, Plot Number-347, Sector-3, Phase-II, IMT-Bawal, Bawal, Rewari, Haryana - 123501 the above named Respondent no. 12, do hereby appoint;

Girish K Kaul, Advocate (Enrl. No.D-2396/1999)
Ravinder Kr Rawat, Advocate (Enrl. No.D-1155/2000)
Interface Legal, Advocates & Consultants, 6, LGF, Vikram Vihar Ext., Lajpat Nagar-IV, New Delhi-24, Mob.: 9811593345, Email : girishkkaul@gmail.com interfacelegal@gmail.com
Anshuman Sharma, Advocate (Enrl. No.D-2918/1999)
Ankur Chandhoke Kaul, Advocate (Enrl. No.D-2336/1999)
Sidharth Singh, Advocate (Enrl. No.D-2039/2014)

(herein after called the advocate/s) to be my/our Advocate in the above-noted case authorized him/her:-
 To act, appear and plead in the above-noted case before this Hon'ble Court or in any other Court in which the same may be tried or heard and also in the appellate court(s) subject to payment of fees separately for each Court by me/us.

To sign file verify and present pleadings, appeals cross-objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all the stages.

To file and take back documents to admit and/or deny the documents of opposite party.

To withdrawal or compromise the said case or submit to Court any differences or dispute that may arise touching or in any manner relating to the said case.

To take execution proceedings.

To deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf.

And I/we the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/we undertake that I/we or my/our duly authorised agent would appear in the Court on all hearings and will inform the Advocate for appearance when the case is called.

And I/we the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

And I/we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up.

The fee settled is only for the above case and above Court. I/we hereby agree that once the fee is paid, I/we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for a minimum additional amount equivalent to half of the agreed fee for every three years, or part thereof.

IN WITNESS WHEREOF I/WE do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 30th day of June 2025.

Accepted subject to the terms of fees,


 ADVOCATE(S)

GIRISH K KAUL




 CLIENT(S)

973



Girish Kaul <girishkkaul@gmail.com>

Devidas Khatri Vs. UOI (through. Secy. MOWEF & CC) and ors. OA no. 88/2025

Girish Kaul <girishkkaul@gmail.com>

6 October 2025 at 16:30

To: adv anoop agarwal <adv.anoop10@gmail.com>

To
Mr Anoop Agarwal
Advocate,
230, Lawyers Chamber,
E-Block, Rajasthan High Court, Jaipur, Raj.
Email - adv.anoop10@gmail.com

Dear Mr Aggarwal,

Please find attached, the reply being filed on behalf of Respondent No.12, along with all annexures, by way of advance service.

Best regards,
Girish Kaul
Advocate for Respondent no. 12
[Quoted text hidden]



Devidas Khatri vs UOI 88 of 25 Reply of Respondent no. 12 for service.pdf
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